

by the Working Groups were reviewed by the Law Ministers at their plenary meetings held in Calcutta in November, 1994 and in Hyderabad, in November, 1995. The resolutions adopted in these meetings have been commended to all the concerned authorities for necessary action.

[*English*]

Industrial Licensing List

*590. SHRI DHIRENDRA AGARWAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to prune the industrial licensing list;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the new items, if any, likely to be included in the revised industrial licensing list ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c). At present, there is a short list of 15 industries under compulsory licensing. The process of reviewing the list of items retained under compulsory licensing is an ongoing process. However, no decision has been taken to further delicense and industry.

Import Duty

*591. SHRI N.K. PREMCHANDRAN : Will the Minister of FINANCE be pleased to state :

(a) whether the economy of Kerala has been adversely affected due to reduction in import duty on rubber, vanaspathi oil and Caprolactum;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government to meet the situation ?

THE MINISTER OF FINANCE (SHRI P.CHIDAMBARAM): (a) and (b). No, Sir.

(c) The Government constantly monitors the impact of customs duties and carefully calibrates the duty rates keeping in mind *inter alia* the interests of both producers and consumers.

[*Translation*]

Outstanding Income Tax

*592. SHRI BHANU PRATAP SINGH VARMA : Will the Minister of FINANCE be pleased to state :

(a) the number of industrial houses in the country against whom the outstanding amount of income tax/excise duty is more than one crore rupees ;

(b) the reasons for not recovering the said amount; and

(c) the steps taken by the Government to recover the same ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The Government is not maintaining any list of industrial houses as the industrial houses are not required to get themselves registered, consequent upon the omission of Section 26 of the Monopolies and Restrictive Trade Practices Act, 1969, (MRTP Act, 1969) by the MRTP (Amendment) Act, 1991 with effect from 27.09.1991. The industrial houses-wise information is also not generated. The number of such industrial houses therefore, does not arise. However, the names of top 20 units against whom maximum amount of Central Excise duty is outstanding are given in the enclosed Statement-I. Names of the Corporate Groups as per the available information against whom outstanding income-tax demands exceeding rupees one crore are given in the enclosed Statement-II.

(b) Main reasons of accumulation of tax-arrears are litigation before the Courts and Tribunals and stay orders granted by them. In so far as Direct Taxes are concerned the arrears are also due to amount pending verification of payments made by the assesseees and demands raised had not fallen due for payment/collection.

(c) Field formations have been directed to take necessary administrative and legal measures envisaged under the statutes to recover the outstanding dues. Concerned courts are also requested for early hearings and vacation of stay orders.

STATEMENT I

Name of the Twenty Companies/Units against whom Maximum Excise duty is outstanding as on 1.7.1996.

Sl. No.	Name of the Company/Unit
1.	M/s I.T.C. Limited
2.	M/s G.T.C. Industries Ltd.
3.	M/s I.P.C.L.
4.	M/s Bokaro Steel Plant (SAIL).
5.	M/s Bhilai Steel plant (SAIL).
6.	M/s Maruti Udyog Ltd.
7.	M/s Bums Standard & Company
8.	M/s Godfrey Phillips
9.	M/s Asia Tobacco Co.
10.	M/s NOCIL
11.	M/s Telco Pimpri
12.	M/s Kitply Ind. Ltd.
13.	M/s New Tobacco Co.
14.	M/s Bharat Seats Ltd.
15.	M/s Kanpur Cigarette Ltd.

Sl. No.	Name of the Company/Unit
16.	M/s D.L.W. Varanasi
17.	M/s Reliable Cigarette & Tobacco Ind. P. Ltd.
18.	M/s I.O.C.
19.	M/s H.F.C. Ltd. Barauni
20.	M/s Goodyear India Ltd.

STATEMENT II

Name of the corporate Groups against whom Income Tax Demands more than Rupees one crore are outstanding

Sl. No.	Name of the Corporate Group
1.	Tata
2.	Aditya Vikram Birla Group
3.	Reliance
4.	Thapar
5.	J.K. Singhania
6.	Larson & Toubro
7.	Mafatlal
8.	M.A. Chidambaram
9.	Hindustan Lever
10.	United Breweries
11.	T.V.S. Iyengar
12.	I.T.C.
13.	Sri Ram
14.	A.C.C.
15.	Essar
16.	R.P. Goenka
17.	Arvind Lalbhai

[English]

Freeze of MMTC fund by U.S.

*593. SHRI T. GOPAL KRISHNA : Will the Minister of COMMERCE be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "US adamant of freeing MMTC funds to Libya Co." appearing in the *Hindustan Times* dated August 18, 1996;

(b) whether the United States of America has frozen 2.5 million dollars of Metals and Minerals Trading Corporation of India Ltd. meant for payment of urea purchased from Libya;

(c) if so, the details thereof; and

(d) the steps taken to get the frozen amount released ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) to (d). MMTC had opened a Letter of Credit for US \$2.5 million in favour of National Oil Company of Libya for purchase of 13,000 Metric Tonnes of urea, through Indian Overseas Bank. The urea was received in April 1996. The Letter of Credit was confirmed by the Union Bank of Switzerland. The Indian Overseas Bank routed the payment to Libya through Chase Manhattan Bank, New York, which has frozen the account.

Indian Overseas Bank has taken up the release of the above money to the National Oil Company of Libya through the Ministry of External Affairs.

MMTC has no further liability or role in this transaction.

[Translation]

Special Component Scheme of KVIC

*594 SHRI MANOJ KUMAR SINHA : Will the Minister of INDUSTRY be pleased to state :

(a) the criteria for selection of the various districts by Khadi and Village Industries Commission under its special component scheme; and

(b) the districts selected under the said scheme, State-wise ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Districts for implementing Special Employment Programme were selected taking into consideration the backwardness, the wage level and other infrastructure facilities for development of Khadi and Village Industries in the District.

(b) A statement is attached.

STATEMENT

List of 71 Selected Districts for Coverage Under the Special Employment Programme for Khadi and Village Industries

I. Andhra Pradesh

1. Kurnool
2. Adilabad
3. Mehboob Nagar
4. Prakasam
5. Kanmnagar
6. East Godavari
7. Srikakulam

II. Arunachal Pradesh

8. Changlang

III. Assam

9. Morigaon